

Contracts (Regulation) Act, 1952. [Placed in Library. See No. LT—3827/70].

CONDUCT OF ELECTIONS (SECOND AMENDMENT)
RULES

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table a copy of the Conduct of Elections (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S. O. 2362 in Gazette of India dated the 3rd July, 1970, under subsection (3) of Section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT—3828/70].

SHRI SAMAR GUHA (Contai): Sir, I have to make an observation on a non-controversial subject.

MR. SPEAKER: I am going to place your point before the Business Advisory Committee. There should be a limit to such things. Shri Sanjivayya.

12.42 hrs.

CONTRACT LABOUR (REGULATION
AND ABOLITION) BILL—(Contd.)

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): Sir, yesterday, I was saying....

SHRI SAMAR GUHA (Contai): I wanted to make a submission....**

MR. SPEAKER: Nothing will go on record; this is against my ruling. Another business has been taken up, and the hon. Member is intervening in between.

SHRI D. SANJIVAYYA: Yesterday, I was saying that some hon. Members wanted the limit of 20 should be reduced to 15 or 10. Some other hon. Members brought to the notice of the Government that many pieces of

legislation passed by this House and by the various State legislatures are not properly implemented. Therefore, whenever we think of any legislation, the main objective should be that it should be capable of strict implementation. If we reduce the number from 20 to 10 or 15, the number of establishments will be too many and the whole question will become very unwieldy for implementation.

SHRI NAMBIAR: How?

SHRI D. SANJIVAYYA: Many more establishments will come and then it will become very difficult. However, in the proviso to clause 1 (4) (b), it has been said as follows:

“Provided that the appropriate Government may, after giving not less than two months’ notice of its intention so to do, by notification in the Official Gazette, apply the provisions of this Act to any establishment or contractor employing such number of workmen less than twenty as may be specified in the notification.”

Therefore, there is still authority for the Government to make this Act applicable to those establishments and contractors to employ less than 20 people. (Interruptions.)

With regard to the appointment of Advisory Boards there was some criticism. These Advisory Boards, whether Central or State, will be of a tripartite character. The Joint Committee of Parliament has also rightly suggested that the representatives of the workers should not be less than the representatives of the contractors or the employers. Some Members have suggested that the workers should have a majority. When we say it is not less than the number of representatives of the contractors or establishments, it means it is equal or more. So, there is still a possibility of appointing more workers on the Advisory Boards.

With regard to the appointment of the Chief Labour Commissioner on the Central Advisory Board, there was some objection. The real point is, the Chief Labour Commissioner is in the know of all the establishments, employers, workers, conditions of service, working condi-

** Not recorded.